

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2884/2001 MA NO. 2349/2001
This the 20th day of February, 2002

HON'BLE SH. S.R.ADIGE, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Neeraj Gautam
S/o Shri D.P.Singh
R/o X/693, Street No:7,
Raghuwar Pura
No:1, Gandhi Nagar
Delhi -110031
2. Vijay Singh Sengar
S/o Late Sh. V.S. Sengar
Room No: 5, A-6 Christian Colony,
Near Patel Chest,
Delhi -110007
3. Arvind Kumar
S/o Sh.S.P. Gupta
R/o BM-29 (East) Shalimar Bagh
Delhi -110033
4. Vatan Prakash Gautam
S/o Sh. A.P. Gautam
R/o A-11, Arya Nagar Aptt-I .P. Extension
Patparganj,
Delhi -110092
5. Tarvinder Rana
S/o Sh. B.S.Rana
H No: 560 Pana -Begwan
Vill. Bawana
Bawana, Delhi -110039
6. Prakash Chand
S/o Shri Sita Ram Prasad
69-A/1B Street No:4,
South Ganesh Nagar
Delhi -92

10

[2]

7. Anuj Vats
S/o Sh. Satya Prakash Vats
E-29, MCD Flats, Kamla Nagar,
Delhi -110007
8. Dharamveer Singh
S/o Sh. Dalvir Singh
R/o BM-29 (East) Shalimar Bagh
Delhi -110033
9. Smt. Neelam Kesarwani
W/o Rakesh Chandra Kesarwani
R/o 1449, Type II Quarters,
DDA Flats, Gulabi Bagh
Delhi
10. Smt. Shalini Bisht
W/o B.S. Bisht
R/o C-7/25, Keshav Puram
Delhi -110034
11. Manish Kumar
S/o Sh. (Dr) Rajvir Singh
69 A/1B Street No:4
South Ganesh Nagar
Delhi - 110092
12. Ram Vinod Singh
S/o Sh. J.N. Singh
R/o D-14/83, Sector -3, Rohini
Delhi -110085
12. Ravinder Bhan
S/o Sh. Chunnilal
R/o 3C, Janta Flats,
Near Satyawati College,
Ashok Vihar, Delhi
13. Y.P. Singh
S/o Sh. Karan Singh
R/o RZE-II/24,
New Roshan Pura Exten.
Nazafgarh, New Delhi -110033

..Applicants

(By Advocate: Mrs. Rani Chhabra)

7

[3]

(11)

Versus

1. Government of National Capital Territory of Delhi
Through Principal Secretary
Department of training & Technical Education
Muni Maya Ram Marg,
Pitampura, Delhi -110034
 2. The Joint Secretary
Directorate of Training and Technical Education
Muni Maya Ram Marg,
Pitampura, Delhi -110034
 3. The Principal
Arya Bhat Polytechnic
R/o G.T. Karnal Road,
Near Shakti Nagar Telephone Exchange,
Delhi -110033
 4. The Principal
Pusa Polytechnic
Pura, New Delhi -110012
 5. The Principal
Kasturba Polytechnic For Women
Muni Maya Ram Marg,
Pitampura, Delhi -88
 6. The Principal
Guru Nanak Dev Polytechnic
Sector -15, Rohini, Delhi -85
 7. The principal
Bhai Parmanand Institute of Business Studies
Shakar Pur, Delhi
 8. Lt. Governor, through Chief Secretary
5, Rajpur Road, Delhi ...RESPONDENTS
- (By Advocate: Sh. Amit Rathi proxy for
Sh. Devesh Singh)

O R D E R (O R A L)

S. R. ADIGE, VC (A)

Applicant seeking a direction to the respondents to pay them the salary for the periods mentioned in Column 5 of the statement at Annexure A-1.

2. Applicants who are 14 in number, aver that they worked during the period(s) April to July, 2001, but they have not been paid for the same. The dates during which they claim to have worked within the aforesaid period, is shown against their names in Column 5 of the statement Annexure A-1.

7

3. Respondents in para 4.15 of their reply assent that applicants are not entitled to payment for the aforesaid period(s), since they were not carrying^{out} duty in teaching work, but had been engaged by the Principals in connection with examinations being conducted by the Board of Technical Education, for which remuneration has already been paid to them.

4. In this connection, our attention has been invited to a certificate dated 17.5.2001 issued by the Principal, Aryabhat Polytechnic, Delhi (copy taken on record) certifying that some of the applicants in the present OA are shown to have been deputed from 20.5.2001 to 14.7.2001 for physical verification of the library books. Prima facie, this certificate does establish that at least some of the present applicants whose names are mentioned therein, were called for duty at Aryabhat Polytechnic during the period for which they are claiming salary, and we find no good reason why respondents should not accept the aforesaid certificate, and act upon it.

5. Similarly in the case of another applicant Sh. Prakash Chand, it has been certified that he attended the Bhai Permanand Institute of Business Studies during the period 19.6.2001 to 15.7.2001 and hereinafter^{er} we find no good reason why respondents should not accept the aforesaid certificate and make payment to him accordingly.


6. In respect of other applicants regarding whom no such certificates are available, respondents should verify whether they actually did work during the aforesaid period in any of the ~~polytechnics~~^{institutions}, and after obtaining necessary clarification should pay them, if it is found that they did work during that period.


7

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13

7. These directions shall be implemented within 2 months from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
Member (J)


(S.R. ADIGE)
Vice Chairman (A)

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